

TITLE TO CERTAIN LANDS, CALCUTTA ACT 1850

ACT No. I. OF 1850

(Rep., Act 6 of 1857)

[Passed on the 11<sup>th</sup> January, 1850]

*Recites the expediency of making a good Title to Lands taken for public purposes.*

*1. Enacts. The First seven sections of Regulation 1, 1824, to be applicable to Lands in Calcutta needed for any public purpose.*

*2, 3. Government Securities taken under cl. 5 of sec. 6, where to be deposited pending the question as to person entitled to it: and (2) who may draw interest on such Securities.*

For confirming the title to lands in Calcutta taken for public purposes.

Whereas the execution of works of public usefulness in Calcutta is liable to be hindered by the difficulty in making a good title to the land taken for such purpose, it is enacted as follows:

I. The powers and provisions of the first seven Sections of Regulation I. 1824 of the Bengal Code, shall be applicable to all lands within the Town of Calcutta, which shall have been declared by the Governor of Bengal to be needed for any public purpose: and such declaration shall be conclusive evidence that the purpose for which the lands are needed is a public purpose.

II. In all cases in which payment of any part of the purchase or compensation money is reserved according to the Fifth Clause of Section VI. of the said Regulation, on account of any lands taken for any public purpose under this Act, the Government Securities mentioned in the said Clause shall be deposited with the Government Agent at Fort William in Bengal, in the name and with the privity of the Accountant General of Her Majesty's Supreme Court of Judicature at Fort William, to be placed by him to the credit of the persons interested in such lands, describing them as nearly as may be done according to the course of proceeding in the said Court in matters and causes depending before it in Equity.

III. The said Securities shall remain in the hands of the Government Agent, and the interest accruing thereon shall be, from time to time, received and paid under the order of the said Supreme Court to the person or persons for the time being, who would have been entitled to receive the rents and profits of the said lands, if the same had not been taken as aforesaid, until there shall be some person or persons absolutely entitled to receive the principal sum of the monies so reserved, and thereupon the said Government Securities, with all interest then due thereon, shall be transferred and paid to such person or persons under the like order of the said Court, and so long as no person can be found entitled to receive the interest of the said Government Securities, the Government Agent shall continue to receive, and from time to time,

to invest the accumulation of interest due thereon in the purchase of other Government Securities, to be held and applied by him on the same trusts as the Securities first purchased.

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